

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Judicial Adm Section) Civil Secretariat**  
**Srinagar/Jammu**

Subject: Delegation of drawing and disbursing powers in favour of newly created Fast Track Courts and Two Family Courts at Jammu and Srinagar.

**GOVERNMENT ORDER NO:- 3487 - JK(LD) of 2021.**  
**D A T E D:- 24 - 05 - 2021.**

In suppression of Government Order No 2278-JK(LD) of 2020 dated 30-06-2020 and in partial modification of Government Order 3364-LD(A) of 2019 dated 26-08-2019 sanction is accorded to the:-

- a) delegation of drawing and disbursing powers in favour of the Presiding Officers of Fast Track Courts Jammu, Budgam and Kupwara; and
- b) delegation of drawing and disbursing powers in favour of Presiding Officers of Family Courts at Jammu and Srinagar.

This issues with the concurrence of Director Finance, Department of Law, Justice and Parliamentary Affairs.

By order of the Government of Jammu and Kashmir.

**Sd/-**

**(Achal Sethi)**

**Secretary to Government.**

No:-Law-Jud/8/2021-10.

Dated:-24 -05-2021.

**Copy to the:-**

1. Financial Commissioner, Finance Department.
2. Accountant General, A&E, J&K, Jammu/Srinagar.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to Government, General Administration Department.
5. Registrar General, J&K High Court, Srinagar. This is with reference to his No. 8845/RG/GS dated 16-04-2021.
6. Concerned Presiding Officers.
7. Director, Archeology, Archives and Museums, J&K, Jammu.
8. Director Finance, Department of Law, Justice and Parliamentary Affairs,
9. Concerned Treasury Officers.
10. Incharge Website, Department of Law, Justice & P.A.
11. Government Order File.
12. Concerned File.

**(Ashish Gupta)**

Additional Secretary to Government

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24.05.2021

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24-05-21.